

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 17.03.2023 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB)No.8/7/AMR/2020	Main Case	7 Of IBC	Shiram City Union Finance Ltd Vs Ramakrishna Housing Pvt Ltd
	IA(IBC)/302/2022	60(2) read with 60(5) of the IBC	Prithvi Vilas Private Limited (Corporate Guarantor) Vs. Shiram City Union Finance Limited and Ramakrishna Housing Private Limited

ORDER

IA(IBC)/302/2022:

Ms.Chamundi Bose, Counsel for the Applicant present. Mr.Raja Shekar Rao Salvaji, Counsel for the Respondent present.

Heard both the counsel. This application is filed by the Applicant/ Corporate Guarantor seeking to implead himself as a party in CP(IB)/8/7/AMR/2020 and stay the order of Admission of CP. The counsel for the Respondent at the outset submits that the CP is already admitted and the CD is taken into CIRP. The counsel for the respondent also submits that an appeal was preferred by the promoter of the CD against the admission of the CD into CIRP. Hence, this Application becomes infructuous. Recording the said submission, IA(IBC)/302/2022 is closed with liberty to file a similar application whenever it is required, at the appropriate stage of the proceedings. Accordingly, IA(IBC)/302/2022 is disposed of.

Sd/-
**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**

RSN